

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/1064/2017

DATE OF ORDE : 17.03.2021

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

KARABI ROY
VS
N.E.F. RAILWAY



For the Applicant : None
For the Respondents : Mr. P. Prasad

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:

None appeared on behalf of the applicant for long, and even today despite repeated calls.

Therefore, it seems that the applicant has lost interest to pursue the matter further.

As such, the OA is dismissed for default invoking Rule 15(1) of CAT (Procedure) Rules, 1987.

(Bidisha Banerjee)
Member (J)

mks